

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1168
ANSWERED ON:08.08.2011
CONSTITUTION OF MANAGEMENT SYSTEM
Jardosh Smt. Darshana Vikram;Patil Shri C. R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the State Government of Gujarat has requested to the Union Government for constitution of some management system under the provisions of Environment Protection Act, 1986 for the Gulf of Kutch;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) : On receipt of nominations from the Government of Gujarat, the Central Government re-constituted on 9.7.2009 the Gujarat State Coastal Zone Management Authority under the Environment (Protection) Act, 1986. This Authority's mandate is to monitor and enforce the implementation of the Coastal Regulation Zone (CRZ) Notification, 1991 and the recently issued CRZ Notification, 2011 along the CRZ area of Gujarat, which includes the Gulf of Kutch.

(c) : To protect the fragile environment of the Gulf of Kutch, including the Marine National Park, the Ministry has initiated a World Bank assisted Integrated Coastal Zone Management Project in the Gulf of Kutch and its surroundings. Under this project, strengthening of the Gujarat State Coastal Zone Management Authority and Gujarat State Pollution Control Board are undertaken.